



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 73 Dispur, Friday, 4th February, 2022, 15th Magha, 1943 (S. E.)

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GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

## NOTIFICATION

The 4th February, 2022.

No. LGL.172/2021/Pt/8.- The following Ordinance which was promulgated by the Governor of Assam on 3rd February, 2022 is hereby published for general information.

ASSAM ORDINANCE NO. I OF 2022  
THE GUWAHATI MUNICIPAL CORPORATION  
(AMENDMENT) ORDINANCE, 2022

## AN

## ORDINANCE

further to amend the Guwahati Municipal Corporation Act, 1969.

## Preamble

Whereas the Legislative Assembly of the State of Assam is not in session and the Governor of Assam is satisfied that circumstances exist which render it necessary for him to take immediate action for amending the Guwahati Municipal Corporation Act, 1969, hereinafter referred to as the principal Act;

Assam  
Act 1 of  
1973

Now, therefore, in exercise of the powers conferred under clause (1) of Article 213 of the Constitution in the Seventy-third year of the Republic of India, the Governor of Assam is pleased to promulgate the following Ordinance, namely:-

Short title,  
extent and  
commencement

1. (1) This Ordinance may be called the Guwahati Municipal Corporation (Amendment) Ordinance, 2022.
- (2) It shall have like extent as the principal Act.
- (3) It shall come into force at once.

Insertion of  
section 49A"Use of  
voting  
machine  
at elections

2. In the principal Act, after section 49, the following new section shall be inserted, namely:-
  - 49A. Notwithstanding anything contained in this Act or the rules made thereunder, the giving and recording of votes by voting machines may be adopted in such manner as may be prescribed, in such ward or wards as the State Election Commission may, having regard to the circumstances of each case, specify.

**Explanation :-** For the purpose of this section, 'voting machine' means any machine or apparatus whether operated electronically or otherwise used for giving or recording of votes and any reference to a ballot box or ballot paper in this Act or the rules made thereunder shall, save as otherwise provided, be construed as including a reference to such voting machine wherever such voting machine is used at any election."

Amendment of  
section 426

3. In the principal Act, in section 426, in sub-section (2), in clause (i), after sub-clause (xii), the following sub-clauses shall be inserted, namely:-
  - “(xiii) the manner of giving and recording of votes by means of voting machines and procedure as to voting to be followed at polling stations where such machine shall be used;
  - (xiv) the procedure as to counting of votes recorded by means of voting machines;”.

PROF. JAGDISH MUKHI  
GOVERNOR OF ASSAM.

GEETANJALI DAS SAIKIA,

Secretary to the Government of Assam,  
Legislative Department, Dispur, Guwahati-6.